

Court - I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.17 of 2014 in
DFR No.2945 of 2013

Dated : 4th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

NTPC Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.
.....Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Sehgal

Counsel for the Respondent (s) : Mr. K.S. Dhingra for R-1
Mr. Alok Shankar for TPDDL

ORDER

IA No.17 of 2014
(Appl. for condonation of delay)

This is an Application to condone the delay of 521 days in filing the Appeal as against the main order dated 23.5.2012. Earlier the Applicant/Appellant filed a Review Petition against the main order dated 23.5.2012 before the Central Commission which was partly dismissed and partly allowed. As against this order, the Applicant filed the Application in Appeal no. 88 of 2013. The said Appeal was earlier dismissed as not maintainable as the main order was not challenged. Now, the Applicant has filed this Appeal as against the main order dated. 23.5.2012. That was how the delay was caused.

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We have heard the Learned Counsel for the Applicant/Appellant as well as the Respondents.

In view of the above factual details given by the Learned Counsel for the Applicant/Appellant which are not disputed, we deem it proper to condone the delay.

Accordingly, the delay is condoned. Registry is directed to number the Appeal and post the matter for Admission on 11.2.2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt